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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00539 OF 2014
Cuttack this the 10th day of July, 2014

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)**

.....
K.Satyanarayan Murty,
aged about 54 years,
Son of Late Viseswar Rao,
Presently working as Skilled Work Assistant,
Eastern Rivers Division (Hqs.),
Central Water Commission,
Bhubaneswar, Dist- Khurda,
A resident of Hut Bazar, Bachara Road,
Plot No. 330(P) PO – Jatni Khurda Railway Station,
Dist. Khurda.

...Applicant

(Advocates: M/s. S.Patra-I, D.D.Sahu, S.Rath)

VERSUS

Union of India Represented through

1. Secretary to Govt. of India,
Ministry of Water Resources,
Shramasakti Bhawan, Rati Marg,
New Delhi-100 001.
2. Central Water Commission, represented through its
Chairman, CWC, Sena Bhawan,
R.K.Puram, New Delhi-110066.
3. Chief Engineer (Mohanadi and Eastern Rivers),
C.W.C., Plot No. A.13 & 14 Bhoi Nagar,
Bhubaneswar-751022.
4. Superintending Engineer,
Central Water Commission, Eastern Rivers Division,
Plot No. A-13 & 14 Bhoi Nagar,
Bhubaneswar-751022.
5. Executive Engineer,
Central Water Commission, Eastern Rivers Division,
Plot No. A-13 & 14 Bhoi Nagar,
Bhubaneswar-751022.

... Respondents

(Advocate: Mr. S. Barik)



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. Sadasiv Patra-I, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for direction to the Respondents to regularize his service ante w.e.f. 13.11.1985 to 07.05.2009 and to refix his seniority with all other service and monetary benefits. He has further prayed for a direction to the Respondents to count his period of seasonal Khalasi and Adhoc Khalasi (89 days basis) for the period 1.8.81 to 31.10.85 for benefit of Gratuity and MACPS. By drawing our attention to Annexure-A/7 dated 19.03.2014, the representation submitted by the applicant to the Respondent No.4, Mr. Patra-I, Ld. Counsel for the applicant, submitted that till date no response has been received from the said Respondent. Mr. Patra further submitted that the grievance of the applicant may be redressed if a direction is issued to Respondent No. 4 to consider the representation within a specific time frame.

3. Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representation has been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representation preferred by him is still pending, without entering into the merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No. 4 to consider the representation filed by the



applicant under Annexure-A/7 (if the same has been received and is still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 60 days from the date of receipt of copy of this order.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 4 by Speed Post at the cost of the applicant, for which Mr. Patra-I, Ld. Counsel for the applicant, undertakes to file the postal requisites by 14.07.2014.



(A.K.PATNAIK)
MEMBER(Judl.)

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